GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:972 ANSWERED ON:02.03.2015 MEDICAL INSURANCE FOR CONTRACT WORKERS Mahato Shri Bidyut Baran

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government has any proposal to compensate the contract labourers on retrenchment from job;

(b)if so, the details thereof and if not, the reasons therefor;

(c)whether the Government also proposes to bring the said labourers under the Medical Insurance Scheme;

(d)if so, the details thereof and if not, the reasons therefor;

(e)the time by which a final decision is likely to be taken in this regard; and

(f) the number of the said labourers likely to be benefited therefrom?

Answer

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a)& (b): No. Contract labourers are governed by Contract Labour (Regulation & Abolition) Act, 1970. There is no provision of retrenchment compensation to the contract labourers under the Contract Labour (Regulation & Abolition) Act, 1970.

The benefits available to contract labourers have been provided under Section 12(2) of the Contract Labour (Regulation & Abolition) Act, 1970 read with Rule 25 of the Contract Labour (Regulation & Abolition) Central Rules, 1971.

(c) to (e): No. There is no such proposal since medical benefits to the eligible contract labourers are extended under the existing Employees' State Insurance Act, 1948.

(f): No such data is centrally maintained in respect of the contract labourers who are also workmen.